

**Allocation of foodgrains, sugar and Fertilizers to states and Union Territories**

999 SHRI MADHU LIMAYE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether it is a fact that the Ministry of Agriculture and Irrigation is responsible for the allocation of foodgrains, sugar and fertilisers to the various States and Union Territories,

(b) if so, the allocations made for the months of September, October, November and December 1974 and January and February 1975 to the various States and Union Territories, and

(c) whether the Government have issued any instruction to the States in regard to the tightening up of the distribution machinery and elimination of corruption?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA SAJIB P SHINDE) (a) and (b) Statements showing allotment of food grains sugar and fertiliser for Sept 74 to Feb 75 are laid on the Table of the House [Placed in Library See No LT18990/75]

(c) State Governments/Union Territory Administrations have been advised from time to time to streamline the distribution system and to prevent corruption and malpractices

**Drainage schemes for Chyor Land areas in Bihar**

1000 SHRI MADHU LIMAYE Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Government have carried out or have asked the State Government to carry out an extensive survey of North Western Bihar with a view to draining out water from the Chyor land areas and enabling the farmers to raise crops therein,

(b) if so, the total area of such Chyor lands in North Western Bihar and

(c) whether Government intend to implement such drainage schemes in co-operation with the State Government?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH) (a) to (c) Flood control and Drainage from part of the State Plan The State Government of Bihar are, therefore primarily responsible for the planning and implementation of scheme for drainage of the Chaur areas (low lying areas). The State Government consult the Centre for any specific technical advice as necessary in the planning and implementation of the schemes

The total Chaur areas in North Western Bihar covering the Ghagra and Gandak basins has been estimated by the State Government as about 12 lakh ha. A number of schemes for draining the depressions have already been implemented to benefit about 50 000 ha. Four schemes, estimated to cost Rs. 98 lakhs have been sanctioned for implementation and these will benefit about 1.2 lakh ha. Investigations for the planning of further schemes are being carried out by the State Government.

12 00 hrs.

**RE QUESTION OF PRIVILEGE AGAINST THE MINISTER OF HOME AFFAIRS**

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I have given notice of a privilege motion against Shri Brahmananda Reddy. While replying to the Jama Masjid debate he made a wrong statement, regarding Farida

MR SPEAKER You should follow the procedure laid down under Direction 115

SHRI JYOTIRMOY BOSU. Sir, I have got the entire tape-recording (Interruptions).

SHRI SHYAMNANDAN MISHRA (Begusarai) Sir, apart from the fact

the Minister must try to ascertain the truth, the more important point is that the girl herself has said that she has been shot at from a point blank distance. We cannot go by the statement of the hon. Minister. Is it not the right of the House to know the truth? (Interruptions).

MR. SPEAKER: The procedure is laid down under Direction 115. I have said this a number of times.

SHRI JYOTIRMOY BOSU: Sir, I have got the tape-recording. (Interruptions).

MR. SPEAKER: I am not allowing it. There is no privilege involved.

I am not allowing any Member.

Where the correctness of any statement is questioned, the proper thing to do is to follow the procedure laid down under Direction 115. I have brought it to the notice of the House a number of times.

I am not allowing. Papers to be laid on the Table.

श्री अटल बिहारी वाजपेयी (स्वातियर):  
आपने कहा है कि 115 में मामला उठाया जा सकता है। तब गृह मंत्री अपनी बात दोहरायेगे। तब सच्चाई का फैसला कौन करेगा? इसलिये हमने ज्यूडिशियल इन्क्वायरी की मांग की थी। अगर ऐसा हो जाता और उसको मान लिया जाता तो सच्चाई सामने आ जाती।

MR. SPEAKER: I have to go by the procedure. I cannot go by what you say. I have to follow the procedure. A statement was made in the House. If the hon. Member says that it is not correct, I shall send it to the Minister.

(Interruptions).

You should not get up like this: I have not called any Member. The procedure is that in the case of an incorrect statement or observation, if a Member says that it is not correct or that there is something wrong,

we send it under direction 115 to the Minister and he makes a reply. After that the Member concerned has a right again to bring it to the notice of the Speaker and he can make his own statement. That is how the matter is settled. As far as the Ministers are concerned, there is a separate procedure, not like this. No question of privilege is involved.

SHRI SHYAMNANDAN MISHRA: 115 relates to statements of Ministers. It does not relate to any misrepresentation of facts, deliberately made.

MR. SPEAKER: Please resume your seat; I am not calling anybody now. If the Minister says something and you bring some statement from outside, you cannot confront the Minister with that; the proper remedy is the court. Hundred and one things are said by people outside. A Minister is not bound to go by that. If anything is said inside the House and the Minister makes another statement, it is a different issue. If somebody outside says something, you cannot confront the Minister with it inside the House. I am sorry. All I can do is to send it to the Minister. He can come with a statement. I am sorry; I am not agreeing to that.

श्री मधु लिंगय (बाका): श्री वसु ने और श्री मांटी ने जो कुछ कहा है उस पर मेरा प्वाइंट ऑफ आर्डर है... वंकुम में नहीं है।

MR. SPEAKER: I have not allowed any Member. I have not allowed the matter to be raised. I have said that it will be sent to the Minister for clarification.

SHRI JYOTIRMOY BOSU: You have made some observations in your wisdom. We want you to be kind enough to give us an opportunity.

MR. SPEAKER: No debate on that. I can send it to the Minister for comments. We shall see to it later on.

**SHRI SHYAMNANDAN MISHRA:**  
Why is it that the hon. Member is being deprived of his right to raise a point of order?

**MR. SPEAKER:** On what?

**SHRI SHYAMNANDAN MISHRA:**  
On this very matter. You kindly hear him.

**SHRI K. LAKKAPPA (Tumkur):**  
Nothing is on record.

**MR. SPEAKER:** There can be no point of order on this.

श्री मधु लिमये : अध्यक्ष महोदय,  
मेरा प्वाइंट ऑफ़ ऑर्डर है ।

अध्यक्ष महोदय : किस पर ?

श्री मधु लिमये : श्याम बाबू ने जो कहा है और श्री ज्योतिर्मय बसु ने जो कहा उसके ऊपर . . .

अध्यक्ष महोदय : किस बात पर ?

श्री मधु लिमये : यही बिजनेस जो रेकार्ड पर आया है उसी पर ।

**MR. SPEAKER:** Do not lose your temper; I cannot allow it.

श्री मधु लिमये : सवाल यह है कि 150 में कौन से मामले आते हैं और प्रिविलेज के तहत कौन से मामले आ सकते हैं । अगर कोई गलत बयली का सवाल है, रोग स्टेटमेंट का तो वह 150 में आयेगा । लेकिन अगर जानबूझकर कोई असत्य बात कही गयी है और सदन को गुमराह करने का

प्रयत्न किया गया है तो स्पीकर के निर्णय के अनुसार वह प्रिविलेज का सवाल बन जाता है । अब केवल एक ही निर्णय आपको करना है और उसके लिये आप ज्योतिर्मय बसु को सुनिये कि क्या जानबूझकर गृह मंत्री ने असत्य-बात कहने का प्रयास किया है । अगर वह इस बात को साबित कर सके तो प्रिविलेज का सवाल जरूर उठेगा ।

**MR. SPEAKER:** I have clearly told him that it is not a matter of privilege. I can send it to him for comments. I am not bound to hear anybody.

(Interruptions)

**SHRI PILOO MODY (Godhra):** I accept the procedure that you have laid down for the clarification of this matter. However, I should like to submit to your consideration one amendment. And that is, that when a matter is brought up, it should be brought up in the House. The Minister has made a statement. Later on we find that it is not correct. It must be pointed out in the House. Thereafter you can send it to him for his comments; he can make whatever statement he likes. It is in that connection that I should like to read to you the signed affidavit of the girl.

**MR. SPEAKER:** No, no. I am not allowing it. What he has written to me, I shall send it to the Minister. No. more debate. We shall see it later on when it comes up, not now. Papers to be laid.